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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 2954/2004
MA NO. 2466/2004
MA NO. 2467/2004

This the 13th day of December, 2004

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.A.SINGH, MEMBER (A)

1. S.R.Saini,
s/o Sh. Sadhu Ram Saini,
R/o 1731A, Housing Board Colony,
Sector-31, Gurgaon-122001.
2. RMP Chaudhary
S/o Late Shri R.S.Chaudhary
R/o G-168/B-3,
Dilshad Colony,
Delhi-110095.
3. S.K. Jha
S/o Late Shri R.P. Jha
R/o D-615, Sector-I,
Avantika, Rohini,
Delhi-110 085.
4. Mansa Ram
S/o Shri Karhiley Ram,
R/o A-00/589, Sector-02,
Rohini, Delhi-110 085.
5. B.K. Bansal
S/o Late Shri B.D. Bansal
R/o 150 (LIG) Flat, Rajouri Garden,
New Delhi-110 027.Applicants

(By Advocate: Sh. L.R.Khatana)

Versus

1. Union of India
Through Secretary (Research & Development),
Ministry of Defence,
South Block,
New Delhi.
2. Joint Secretary (Trg. & CAO),
Ministry of Defence,
E-Block,
New Delhi-110 011.

Amrit and Associates

3. Secretary,
Department of Expenditure,
Ministry of Finance,
North Block,
New Delhi. ..Respondents

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

MA NO. 2466/2004

Five applicants have submitted application for leave of Court for joining together in filing the present OA. In the facts and circumstances of the application, the permission prayed for, is granted

MA NO. 2467/2004

Application is filed for condonation of delay in filing the OA. Having regard to the facts stated in the application and the OA, we are inclined to grant the prayer made. Delay is condoned. Application stands disposed off.

OA NO. 2954/2004

Five applicants have filed this application for a direction to the respondents to extend the benefit of judgment of this Tribunal dated 18.12.2003 in OA-553/2003 and fix their pay in EDP Grade-B with the revised grade of DPA Grade-B w.e.f. 1.1.1986 instead of 11.9.1989.

2. Applicant has submitted that they have already made a representation to extend the benefit of order of this Tribunal dated 18.12.2003 but the representation is still not decided by the respondents. It is pointed out that the representation of the applicants are filed at Annexure A-6 collectively.

3. Counsel for applicants submitted that the OA which is filed by the applicants be also treated as a supplementary representation made to the respondents authority.

4. We are of the considered view that the ends of justice would be met, if the OA is disposed of at this stage even without issuing formal notice on the

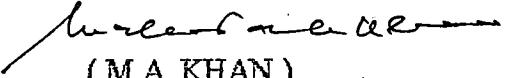
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respondents directing the respondents to dispose off the applicants' representation. We, accordingly, direct the respondents to consider the representation made by the applicants which are collectively marked at Annexure A-6 to the OA along with the OA, which is also to be treated to be a supplementary representation made by the applicants to the respondents, by passing a reasoned and speaking order within a period of two months from the date on which the copy of this order along with the copy of the representation and copy of the OA, which is to be treated as additional representation is served on the concerned authority of the respondents.

5. Counsel for applicant undertakes to serve a copy of the order of this Tribunal and copy of the representation along with copy of the OA before the appropriate authority of the respondents within 15 days. OA stands disposed off.

Dasti.


(S.A. SINGH)
Member (A)


(M.A. KHAN)
Vice Chairman (J)

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